CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, MUMBAI.

C.P. 101/2003 in ORIGINAL APPLICATION NO: 671/2000

TRIBUNAL'S ORDER

<u>Dated: 12.11.2003</u>

Ms. Neelima Gohad for Shri S.P. Saxena counsel for the applicant. Shri R.R. Shetty counsel for the respondents.

- 2. The applicant has filed C.P. 101/2003 for implementation of the order dated 11.11.2002 in OA 671/2000. The Tribunal had directed the respondents to reinstate the applicant within one month from the date of receipt of copy of the order with all consequential benefits.
- The respondents have submitted in the affidavit that the order of the Tribunal has been received by the respondents on 22.11.2002 and Smt. S.A. Damle was reinstated in service with effect from 21.12.2002 and granted all benefits such as Annual increments, crediting of earned leave/ half pay leave as admissible to her during the period from the date of her compulsory retirement to the date of reinstatement. He has also produced copy of the order dated 4.11.2003 wherein an amount of arrears of Rs. 2,58,544/- has been released to the applicant. An amountofRs. 6676/- had been deducted on account of rent of the Government Quarter for the period from 1.1.2000 to 11.3.2000.
- 4. The learned counsel for the applicant seeks time to consult her client with regard to the amount deducted from the arrears paid to the applicant. We do not consider it necessary to grant further time. The C.P. has been filed for implementation of the order and the same has already been implemented in toto. The C.P. is not for calculation of the amount and the calculation has been made correctly or not.

5. In view of the facts the C.P. is dismissed.

(Muzaffar Husain) Member(J)

(S.K. Agrawal)
Member(A)

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